

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 154/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: M S Enterprise
V/s.
Shreenidhi Woodtech Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VISHAL T. DAVE	Adv	Petitioner	V
2.	NIPUN SINGHVI			N

ORDER

Learned Advocate Mr. V J Dave with learned Advocate Mr. Nipun Singhvi present for operational creditor/ petitioner. None present for Respondent.

Proof of service of notice of date of hearing filed by applicant for this date of hearing.

None appeared for Corporate debtor in spite of service of notice.

Objections not filed by Corporate Debtor.

Heard arguments of Learned Counsel for petitioner.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of November, 2017.